

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No.K.11017/46/2016-US.I
Government of India
Ministry of Law and Justice
(Department of Justice)

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Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 16th September, 2016.

NOTIFICATION

In exercise of the powers conferred by clause (1) of article 217 of the Constitution of India, the President is pleased to appoint Shri Justice Shantanagoudar Mohan Mallikarjunagouda, Judge of the Kerala High Court, to be the Chief Justice of the Kerala High Court with effect from the date he assumes charge of his office.


16/9/16

(Rajinder Kashyap)

Joint Secretary to the Government of India

Tele: 2338 3037

To

The Manager,
Government of India Press,
FARIDABAD

No. K-11017/46/2016-US.I

Dated 16.09.2016

Copy to:-

- 1 Shri Justice Shantanagoudar Mohan Mallikarjunagouda, Acting Chief Justice, Kerala High Court, Kochi.
- 2 The Secretary to the Governor, Kerala, Thiruvananthapuram.
- 3 The Secretary to the Chief Minister, Kerala, Thiruvananthapuram.
- 4 The Secretary to the Acting Chief Justice, Kerala High Court, Kochi.
- 5 The Chief Secretary, Government of Kerala, Thiruvananthapuram.
- 6 The Registrar General, Kerala High Court, Kochi.
- 7 The Accountant General, Kerala, Thiruvananthapuram.
- 8 The President's Secretariat, (CA.II Section), New Delhi
- 9 PS to Principal Secretary to the Prime Minister, New Delhi.
- 10 Addl. Registrar (Conf.), O/o Chief Justice of India, 5, Krishna Menon Marg, New Delhi.
- 11 PS to ML&J/PSO to Secretary (Justice)/JS(J.I)/DS(ANS)/US.II/S.O.(Desk).
- 12 Notification copy uploaded on the website of the Department of Justice, Government of India, New Delhi at www.doj.gov.in.


(K.C. Thang)

Under Secretary to the Government of India
Tele: 2338 2978